

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 110
(IB)-887(PB)/2019

IN THE MATTER OF:

Central Transport Corporation of India

.... Applicant/petitioner

Vs.

Metenere Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant/petitioner: Mr. Manoj Kumar, Adv.

For the Respondent

Mr. Arvind Gupta & Ms. Henna George, Advocates

ORDER

Cost by the respondent has been paid. Reply has been filed and a copy thereof has also been furnished to the opposite side.

Rejoinder, if any, be filed within two weeks with a copy in advance to the counsel opposite.

List on 08.07.2019.

Sd/-
(M.M.KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)